

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2937/2002

Wednesday, this the 13th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Shri Kedar Mal Meena
s/o Shri Onkar Mal Meena
Candidate
R/o Gali No.7/3, Shakti Vihar
Meetha Pur, Badar Pur,
Delhi-94

..Applicant

(By Advocate: Shri Amit Singh)

Versus

Union of India through

1. The Railway Board
Ministry of Railways
New Delhi
2. The General Manager
Rail Coach Factory
Kapurthala
3. The Chairman
Railway Recruitment Board
Jammu-Srinagar

...Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicant states that he may be allowed to withdraw the present application with right to approach the Chandigarh Bench of the Central Administrative Tribunal which has the territorial jurisdiction to consider the matter.

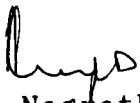
2. Allowed as prayed. Subject to aforesaid, the application is dismissed as withdrawn. Nothing said herein should be taken as an expression of opinion on merits of matter. Applicant will be at liberty to file the appropriate application with the appropriate Bench.




3

(2)

3. Learned counsel for applicant states that he has wrongly mentioned the name of applicant as "Kedar Lal Meena" instead of "Kedar Mal Meena". As it is a typographical error, it is directed that it be corrected in the memo of parties as "Kedar Mal Meena".


(A.P. Nagrath)
Member (A)


(V.S. Aggarwal)
Chairman

/sunil/